

**BAIL BOND**

**State Vs. Arshad**

**FIR No.: 34387/2017**

**PS: Sarai Rohilla**

**U/S: 392, 397, 34 IPC**

**11.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

Bail bond received electronic mode.

Put up for verification of address of surety as well as  
verification of FDR by the IO and appropriate order for **13/08/2020**.

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/11.08.2020**

**CA: 78/2019**  
**Bashir Ahmad Mir v. State**

**11.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 20.04.2020 and 11.06.2020

On 11.06.2020, matter was adjourned for 11.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** None.

It is submitted by Reader of the court that mobile phone (9811938696) of Sh. Manoj Kumar, learned counsel to Appellant is not reachable.

Hence, matter could not be proceeded further.

**Put up for purpose fixed on 09.10.2020.**

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Date: 2020.08.11 13:33:34 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/11.08.2020**

**11.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

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On 11.06.2020, matter was adjourned for 11.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** Sh. Manoj Sharma, Ld. Counsel for Appellant.

He states that record is voluminous in nature. It is further stated that accused/convict is already on bail u/s 389 Cr.P.C. At his request, put up for arguments preferably through physical mode on next date of hearing.

TCR be also summoned for next date of hearing.

**Put up on 09.10.2020.**

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Date: 2020.08.11 13:34:19  
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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/11.08.2020**

**11.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 20.04.2020 and 11.06.2020

On 11.06.2020, matter was adjourned for 11.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** Sh. Manoj Sharma, Ld. Counsel for Appellant.

He states that record is voluminous in nature. It is further stated that accused/convict is already on bail u/s 389 Cr.P.C.

At request, put up for arguments through physical mode preferably on next date of hearing.

TCR be also summoned for next date of hearing.

**Put up on 09.10.2020.**

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Date: 2020.08.11 13:35:09 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/11.08.2020**

**CA: 452/2019**  
**Mukesh Sharma v. Pramod Sharma**

**11.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 20.04.2020 and 11.06.2020

On 11.06.2020, matter was adjourned for 11.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

Present: Sh. Deepak Vats (9528399696), Ld. Counsel for Appellant Mukesh Sharma.

Sh. Rishi Manchanda (9911681178), counsel for respondent/ original complainant Pramod Sharma.

It is claimed by learned counsel for respondent that intentionally appellant was not serving him about the notice of present appeal. It is further stated that he came to know about the present appeal through Internet only.

Heard. Noted.

In any case, let copy of complete appeal be supplied by Appellant to the respondent within one week through electronic mode within one week on the e-mail ID [rishimanchanda.adv@gmail.com](mailto:rishimanchanda.adv@gmail.com).

**At request, put up for reply if any and arguments on**

**12.10.2020**

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Date: 2020.08.11 13:36:09 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/11.08.2020**

**State v. Manoj Aggarwal & Ors.**  
**SCNO: 439/2017**

**11.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 20.04.2020 and 11.06.2020

On 11.06.2020, matter was adjourned for 11.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.  
Sh. Rajiv Mohan and Sh. Ankur Rai, Id counsels for all three accused.

Part arguments on charge heard.

It is submitted that main person is a Juvenile. His trial is pending before Ld. JJB at present. It is further submitted that present matter before this court is basically regarding abatement of alleged offence committed by such Juvenile. It is further submitted that as per the knowledge of learned counsel for accused ,so far , order on charge is not yet passed by the concerned JJB board.

In these circumstances, at request put up for further arguments/purpose fixed on 09.10.2020.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/11.08.2020**

**State v. Sanjay Tiwari & Ors.**  
**SC NO: 287/2019**

**11.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 28.03.2020, 20.04.2020 and 11.06.2020

On 11.06.2020, matter was adjourned for 11.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.

Sh. B.S. Tiwari, Id counsel for accused.

This case is pending at the stage of statement of accused.

Further, in this case there is direction by Hon'ble supreme court for timely disposal of this case, but due to lock-down in the meanwhile, matter could not be proceeded further, although the matter was taken up on priority basis before lock-down.

In view of the provisions of Section 313(5) Cr.P.C. And present situation ,Addl. PP as well as counsel for accused are at liberty to prepare relevant questions which are put up to the accused and file the same through electronic mode by the next date of hearing.

**As such, at request put up for further appropriate proceedings/orders on 28.08.2020.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/11.08.2020**

**State v. Shanawaz @ Shanu**  
**FIR No.: 25/2017**  
**U/s; 392,397,34 IPC**  
**PS: Maurice Nagar.**

**11.08.2020**

*File taken up today in terms of order No. 26/DHC/2020 dated 30.07.2020 and circular no. 19209-308/Rules/Gaz./2020 dated 31.07.2020 r/w other order received from time to time.*

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular dates of hearing were 20.04.2020 and 11.06.2020

On 11.06.2020, matter was adjourned for 11.08.2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

**Present:** Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.  
Sh. S.N. Shukla, Amicus Curaie for accused.

As per report on notice issued to such accused, it is submitted by IO SI Rohit that such accused is not traceable at his village at Sahibabad, Ghaziabad, U.P., despite efforts made. Further, he could not be contacted on mobile also as per record.

In these circumstances, issue NBW against such accused and notice to his surety for next date of hearing.

NBW be issued within three working days.

**Put up on 27.08.2020 for report on NBW and further appropriate order.**

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/11.08.2020**



**State Vs. Dharmender @ Montu**

**FIR No.: 48/2015**

**PS: Nabi Karim**

**U/S: 186, 353, 333, 307, 201, 75, 34 IPC & 25, 27, 54, 59 Arms Act**

**11.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

Mr. Deepak Sharma, learned counsel for applicant /  
accused through VC.

An application seeking bail on behalf of applicant /  
accused Dharmender @ Montu filed.

Further reply filed by IO Lokender through electronic  
mode. Copy of the same be supplied to learned counsel for  
applicant / accused through electronic mode.

Put up for further arguments, appropriate orders,  
clarification, if any, for **13/08/2020**.

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/11.08.2020**

**State Vs. Karan @ Raj Karan s/o Chander Kant**

**FIR No.: 303/2014**

**PS: Subzi Mandi**

**U/S: 302, 307, 120B, 34 IPC**

**11.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

A letter dated 07/08/2020 received from Jail Superintendent concerned regarding non surrender of such accused **Karan @ Raj Karan s/o Chandar Kant**. It is stated that such accused has not surrendered despite dismissal of his application for extension of interim bail on 14/07/2020.

Record perused.

There is specific order dated 14/07/2020 which, in para 11, directs such accused Karan @ Raj Karan s/o Chandar Kant to surrender before Jail Superintendent concerned in terms of his earlier interim bail order.

As per record ,such order is neither challenged nor complied by such accused.

As such, **issue NBW against such accused Karan @ Raj Karan and notice to his surety within two days.**

Put up for report / appropriate order with case file for **28/08/2020** for this purpose only.

**A copy of this order be sent to jail supt concerned.**

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/11.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Suresh Kumar Nayak s/o Durga Ram**

**FIR No.: 213/2018**

**PS: Lahori Gate**

**U/S: 395, 412, 120B, 34 IPC**

**11.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.  
Ms. Swati Verma, learned counsel for applicant /  
accused through VC.

An application seeking interim bail on behalf of  
applicant / accused Suresh Kumar Nayak filed.

Further reply filed by IO through electronic mode.  
Copy of the same be supplied to learned counsel for applicant /  
accused through electronic mode.

Put up for further arguments, orders, clarification, if  
any, for **13/08/2020**.

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/11.08.2020**

**INTERIM BAIL APPLICATION**

**State Vs. Sunny s/o Karan Dev**  
**FIR No.: 20/2016**  
**PS: Crime Branch Central**  
**U/S: 364A, 395, 342, 420, 468, 471, 120B IPC**

**11.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.  
Mr. Pt. ACP Gautam, learned counsel for the applicant / accused Sunny through VC.

Report regarding medication condition of accused Sunny not received from concerned Jail Superintendent. The same be awaited for report for 2:00 PM.

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**

**At 2:00 PM**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.

The report regarding medication condition of accused Sunny has been received. Copy be supplied to accused side.

Put up for arguments and appropriate order for  
**14/08/2020.**

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Date: 2020.08.11 14:58:47 +05'30'

**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/11.08.2020**

**INTERIM BAIL APPLICATION**

**State v. Rahul Sharma  
(APPLICANT NOORI)  
FIR No.339/2016  
PS: Darya Ganj  
U/S: 395,397,412,120B,34 IPC**

**11.08.2020**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.  
Sh. J.S. Mishra, Learned counsel for the applicant / accused  
through VC.

Fresh application for interim bail filed.

**Put up for reply, arguments and appropriate orders on 17.08.2020.**

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Date: 2020.08.11 13:39:30 +05'30'

**(Naveen Kumar Kashyap)  
ASJ-04/Central/11.08.2020**

**BAIL APPLICATION**

**State v. Ashu @ Atta  
FIR No. 210/2018  
PS: Prasad Nagar  
U/S: 302,34 IPC &  
25,27,54,59 Arms Act**

**11.08.2020**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.  
Sh. Shraya Kaushal, Learned counsel for the applicant / accused  
through VC.

Fresh application dated 10.08.2002 for interim bail on merit filed.

Put up for reply, arguments and appropriate orders on 14.08.2020.

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/11.08.2020**

**INTERIM BAIL APPLICATION**

**State v. Tehsin @ Kevda  
(APPLICANT ANIS @ DUPATEWALA)  
FIR No.20/2015  
PS: Kamla Market  
U/S: 302,396,397,412,120B,34 IPC**

**11.08.2020**

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.  
Sh. J.S. Mishra, Learned counsel for the applicant / accused  
through VC.  
Fresh application for interim bail filed.

**Put up for reply, arguments and appropriate orders on 17.08.2020.**

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**(Naveen Kumar Kashyap)  
ASJ-04/Central/11.08.2020**

**BAIL APPLICATION**

**State Vs. Vikash Kaushik @ Sunny s/o Anand Prakash**

**FIR No.: 524/2014**

**PS: Burari**

**U/S: 364, 302, 201, 120B, 34 IPC & 25, 27, 54, 59 Arms Act**

**11.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.  
Mr. Mukesh Kumar Sharma, learned counsel for applicant / accused.

An application seeking regular bail on behalf of applicant / accused filed. The same be checked and registered separately.

**Issue notice to IO** to file reply to this fresh bail application by the next date of hearing.

Put up for reply by the IO, arguments and appropriate order for **14/08/2020**.

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**(Naveen Kumar Kashyap)**  
**ASJ-04/Central/THC**  
**Central District/11.08.2020**



**State Vs. Vikash Kaushik @ Sunny s/o Anand Prakash**

**FIR No.: 524/2014**

**PS: Burari**

**U/S: 364, 302, 201, 120B, 34 IPC & 25, 27, 54, 59 Arms Act**

**11.08.2020.**

Present: Mr. Pawan Kumar, learned Addl. PP for the State  
through VC.

Mr. Mukesh Kumar Sharma, learned counsel for  
applicant / accused.

An application dated 06/07/2020 for early hearing filed  
on behalf of applicant / accused.

It is stated by the learned counsel for the accused that  
such application has been moved inadvertently and he prays for  
withdrawal of the same.

Heard. In view of the submissions, the same is  
allowed to be withdrawn. Accordingly, the same is dismissed as  
withdrawn.

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**(Naveen Kumar Kashyap)**

**ASJ-04/Central/THC**

**Central District/11.08.2020**